

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5825

ANSWERED ON:02.05.2013

PERSONDAYS UNDER MGNREGS

Karunakaran Shri P.;M.Thambidurai Dr. ;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of persondays generated under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State /UT-wise;
- (b) whether the persondays generated under MGNREGS has come down during the said period;
- (c) if so, the reasons therefor; and
- (d) the amount of wages paid to the workers under the Scheme and the mode of payment?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a)to(c): The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The objective of MGNREGA is to supplement the income of a rural household and it is not intended to be the sole means of earning livelihood for the rural population. The workers are free to avail any other employment opportunities available to them. The details of total number of persondays generated under MGNREGA from 2010-11 onwards as reported by States/UTs are given in Annexure. Provisions of MGNREGA are effected as demand driven schemes, to be prepared and implemented by the State Governments and it is the responsibility of the State Governments concerned to provide the number of days of employment guaranteed under section 3 of the Act on demand. As employment is provided on demand, households provided employment and persondays generated under MGNREGA by the States /UTs depend on demand for employment.

(d): All State Governments are required to make wage payment to MGNREGA workers in accordance with the provisions of the Act. With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule II of MGNREG Act has been amended to make wage disbursement to MGNREGA workers through accounts in Banks or Post Offices. However, if due to inadequate banking/post office network, there is compelling reasons to make wage payment in cash, the same is also allowed by the Central Government. The actual expenditure on wages paid to workers under MGNREGA for the financial year 2012-13 is Rs. 25301.45 crore. State-wise details are given in the Annexure.